

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.908/2019

Dated Monday, the 28th day of October, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

V.Ranganathan

Son of P.Varadarasu,

Aged about 59 years,

Employed as Chief Educational Officer,

Education Department,

Puducherry. ... Applicant

By Advocate Mr.M.Gnanasekar

Vs.

Union of India rep by its

The Director,

Directorate of School Education,

Perunthalaivar Kamarajar,

Education Complex, Nellithope Post,

Pondicherry 605 005. ... Respondents

By Advocate Mr.R.Syed Mustafa

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To direct the respondent not to relieve the applicant from the services during the pendency of the SLP (Civil) Diary No. 13759 of 2019 (SLP No 12908/2019) filed by the respondents against the order dated 24.08.2018 made in W.P. No. 21325 of 2018 passed by the Hon'ble High Court of Madras.

(ii)Pass such further orders as are necessary to meet the ends of justice.

(iii)Award exemplary cost and thus render justice.”

2. When the matter came up for hearing, learned counsel for the respondents would submit that in the SLP filed by the respondents before the Hon'ble Supreme Court, the Supreme court has granted an interim stay of the order of the Hon'ble High court in WP No.21325/2018 and the OA has become infructuous.

3. Learned counsel for the applicant also would admit that the applicant's date of superannuation is already over.

4. In view of the above circumstances, the OA has become infructuous and accordingly it is dismissed as infructuous.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

28.10.2019